

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**OA NO.3381/2017
MA NO.3601/2017**

NEW DELHI THIS THE 8TH DAY OF OCTOBER, 2018

**HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)
HON'BLE MR. S.N. TERDAL, MEMBER (J)**

1. Edna Sharma,
W/o Sh. Gopal Sharma,
Aged 56 yrs, (P-Swimming Coach),
R/o 104, Plot No.3/C,
Mandakini Apartment,
Sector-2, Dwarka,
New Delhi-110075.
2. Raj Singh, age 49 yrs,
(P-Swimming Coach),
S/o Sh. Ran Singh,
R/o H.No.255, VPO Bharthal,
Sector-26, Dwarka,
New Delhi-110077.
3. Runu Das, age 49 yrs,
(P- Swimming Coach),
W/o Sh. Sridam Das,
R/o 70/E, Pushp Vihar,
Sector-4, New Delhi-10017.
4. Bhupender Mahalwal,
Aged 41 yrs (P-Swimming Coach),
S/o Sh. Hira Singh Mahalwal,
R/o B-92, Madangir Village,
New Delhi-110062. ...Applicants

(By advocate: Mr. Yashpal Rangi)

VERSUS

Govt. of NCT of Delhi through:

1. Chief Secretary,
Govt. of NCT of Delhi,
New Secretariat, IP Estate,
New Delhi.
2. The Director,
Directorate of Education,

Sports Branch,
Chhatarsal Stadium,
Model Town,
New Delhi-110009.

...Respondents

(By advocate: Ms. Sangeeta Rai)

ORDER (Oral)

By Shri K.N. Shrivastava, Member (A):

MA No.3601/2017

This MA filed for joining together is allowed.

OA No.3381/2017

The applicants are working as Swimming Coaches on contract basis under respondent No2. Vide Annexure-A-1 Notice dated 18.08.2017, respondent No.2 has invited application for appointment of 31 Swimming Coaches for a period of 12 months on contract basis. Apprehending that they would be disengaged, the applicants have approached this Tribunal in the instant OA, seeking the following reliefs:-

- “(i) Declare the notice dated 18/08/2017 (A-1) as arbitrary and illegal; and
- (ii) Quash and set aside notice dated 18/8/2017 (A-1) to the extent of inviting applications for the posts occupied by applicants; and
- (iii) Direct the respondents not to replace the services of the applicants as Swimming Coaches with another set of contractual employees; and
- (iv) Direct the respondents to continue the services of applicants as Swimming Coaches till said post are filled up on regular basis or their services are found unsatisfactory.”

2. Shri Yashpal Rangi, learned counsel for applicants submits that the controversy involved in the instant OA has been

adjudicated by the Tribunal in OA No.2069/2017 (**Santosh Kumar & Ors. Vs. Govt. of NCT of Delhi**), which has been disposed of vide order dated 06.04.2018. He, thus, prayed for disposal of the OA in terms of the said order of the Tribunal. Ms. Sangeeta Rai, learned counsel for the respondents has no objection to it.

3. In view of the above, this OA is disposed of in terms of the order of this Tribunal in **Santosh Kumar** (supra).

(S.N. TERDAL)
MEMBER (J)

(K.N. SHRIVASTAVA)
MEMBER (A)

/JK/